

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA.**

**Miscellaneous Application No.37/2024/EZ  
In Original Application No. 43/2023/EZ**

**In the matter of:-**

Pradeep Kumar Dhal ... Applicant

-Versus-

State of Odisha & others ... Respondents

**WITH**

**Miscellaneous Application No.34/2024/EZ  
In Original Application No. 47/2023/EZ**

**In the matter of:-**

Rabindra Ghadei ... Applicant

-Versus-

State of Odisha & others ... Respondents

**I N D E X**

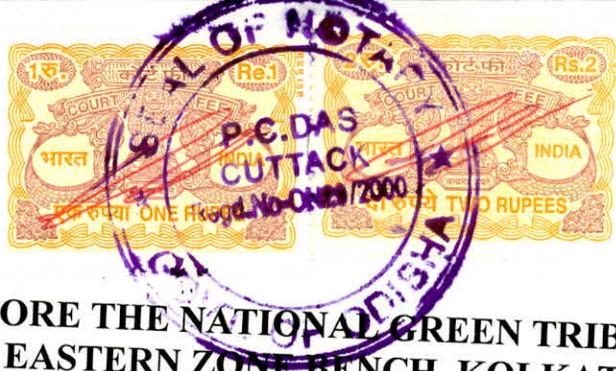
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Cuttack                      By The Respondent Nos. 02 & 06 through  
Date: 21.07.2025

*Adevt*

**ADDL. STANDING COUNSEL**



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA.  
Miscellaneous Application No.37/2024/EZ  
In Original Application No. 43/2023/EZ**

**In the matter of:-**

Pradeep Kumar Dhal ... Applicant

-Versus-

State of Odisha & others ... Respondents

**WITH**

**Miscellaneous Application No.34/2024/EZ  
In Original Application No. 47/2023/EZ**

**In the matter of:-**

Rabindra Ghadei ... Applicant

-Versus-

State of Odisha & others ... Respondents

**AFFIDAVIT IN COMPLIANCE OF ORDER DATED  
01.05.2025 FILED ON BEHALF OF THE RESPONDENT  
No.02 & 06**

I, Sri Jayaprakash Nayak, aged about 36 years, S/o-  
Subash Chandra Nayak, presently working as Deputy Director  
of Mines (I/C), Jajpur Circle at the O/o the Deputy Director of  
Mines, Jajpur Circle, Jajpur, At./P.O./Dist.-Jajpur, do hereby  
solemnly affirm and state as follows:-



24.7.25

*Jayaprakash Nayak*  
DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR

X

1. That, I am the Respondent No.06 in the present Original Application. I have gone through the Original Application and understood the contents thereof and I have been duly authorized by the Respondent No. 02 to file this affidavit.
2. That, this affidavit is in continuation of Affidavit filed on 29.04.2025 in Compliance to the order dated 29.08.2023 filed by the deponent.
3. That the lessee of Baitarani River Sand Quarry Sanla-II under Vyasaganar Tahasil of Jajpur District was issued a Show-Cause Notice vide the office of the deponent Letter No.2555 dated 25.04.2025 as to why an amount of Rs.18,40,740/- shall not be imposed on him for extraction of 4767.068 Cu m of sand from the said quarry.
4. That in reply to the Show-Cause Notice No.2555 dated 25.04.2025, the lessee submitted an application on 28.04.2025 wherein he has requested to provide him with an opportunity of hearing with supportive documents for final submission of his views to the show-cause notice.
5. That, considering the application submitted by the lessee on 28.04.2025, a personal hearing was conducted by the

Advt

Jayaprakash Nayak  
 DEPUTY DIRECTOR OF MINES(I/C)  
 JAJPUR CIRCLE, JAJPUR



21.7.25

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Mining Officer, Jajpur district on 10.06.2025 in the O/o the Deputy Director of Mines, Jajpur Circle, Jajpur.

6. That, it is humbly submitted that during hearing the lessee was present and submitted his views disputing the quantity against which demand notice was issued amounting to Rs.18,40,740/-. He added that, the quantity taken for consideration is the total quantity of extraction during the alleged period and not the over extracted quantity. The source is an authorized source and was being operated by obtaining all the statutory documents i.e. Environmental Clearances, CTO & CTE granted in his favour by the concerned Competent Authority.
7. That, it is humbly submitted that considering the above submissions of the Lessee, based on the Assessment Report submitted by the Odisha Space Application Centre (ORSAC), Bhubaneswar, ECs, CTO & CTE and other supportive documents available in the case record, it is ascertained that, a quantity of 1143.068 Cu m of sand has been extracted by the lessee beyond the permissible limit of 3624 Cu m during the period from Nov' 2022 to Apr' 2023.

Adash

Jayaprakash Nayak  
 DEPUTY DIRECTOR OF MINES(IIC)  
 JAJPUR CIRCLE, JAJPUR



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8. That, it is humbly submitted that, the lessee was demanded an amount of Rs.8,21,490/- towards royalty, penalty and other Government dues against the over-extracted quantity i.e.1143.068 Cu m and directed to deposit the same vide office Letter No.3675 dated 12.06.2025 by the Mining Officer, Jajpur district, with a copy to the Regional Officer, State Pollution Control Board, Odisha to realize the Environmental Compensation from the lessee against the said quantity vide Memo No.3676 dated 12.06.2025.

Copy of the Letter No.3675 dated 12.06.2025 issued by the Mining Officer, Jajpur District is annexed herewith and marked as Annexure-N/6.

9. That, it is humbly submitted that, in compliance to the above Demand Notice, the lessee in his letter dated 17.06.2025 intimated the office of the deponent regarding deposit of the same enclosing the requisite receipts / bank challan copies reflecting the deposited amount..

Copy of the letter dated 17.06.2025 of the Lessee with encloser marked as Annexure-O/6 Series.

Jayaprakash Nayak  
DEPUTY DIRECTOR OF MINES(IIC)  
JAJPUR CIRCLE, JAJPUR



27.7.25

X

10. That, it is humbly submitted that in compliance to the office Letter No.3675 dated 12.06.2025 the Regional Officer, Kalinganagar, SPCB, Odisha issued a show cause notice to the lessee vide his Letter No.2130 dated 18.06.2025 with a copy to the office of the deponent for realization of Rs.10,23,704/- calculated towards Environmental Compensation for the over extracted quantity.

Copy of the Letter No.2130 dated 18.06.2025 issued by the Regional Officer, Kalinganagar, SPCB, Odisha is annexed herewith and marked as Annexure-P/6.

11. That, it is humbly submitted that the R.O, Kalinganagar, SPCB, Odisha vide his Memo No 2205 dated 24.06.2025 intimated the Deputy Director of Mines, Jajpur Circle that, the lessee has deposited an amount of Rs.10,23,704/- imposed towards Environmental Compensation for the over extracted quantity.

Copy of the Memo No. 2205 dated 24.06.2025 issued by the R.O, Kalinganagar, SPCB, Odisha is annexed herewith and marked as Annexure-Q/6.

Jayaprakash Nayak  
DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR

Advt



24.7.25

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12. That, this deponent reserves the right to file further affidavit(s), if required by the Hon'ble Court at the time of hearing.

13. That, the contents of the above paragraphs are true and correct to the best of my knowledge and based on official records.

Identified by

*Jayaprakash Nayak*  
DEPUTY DIRECTOR OF MINES (I/C)  
DEPONENT  
JAJPUR CIRCLE, JAJPUR

Advocate

CERTIFICATE

Certificate that due to non availability of cartridge papers, white papers are used.

CUTTACK

Dt.- 21.07.2025

*Adar*

ADDL. STANDING COUNSEL



The above named deponent

Solemnly affirm on.....*21.7.25*.....

.....being identified

by.....*Personal known,*.....

*J.P. Nayak*

*21.7.25*





GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR  
E - mail: ddmjajpur.mm@gov.in

Letter No. 3675 /MM, Jajpur/ Date 12-06-2025

To

Sri Ananda Chandra Mohanty-Lessee,  
Brahmani River Sand Quarry, Sanla-II

Sub: M.A No. 37 of 2024 (arising out of O.A No.43/2023/EZ), filed by Pradeep Kumar Dhal & M.A No.34 of 2024 (arising out of O.A No.47/2023/EZ), filed by Rabindra Ghadei- Vrs-State of Odisha & Others-regarding.

Ref: (1) Order dated 01.05.2025 of the Hon'ble NGT/EZ, Kolkata.  
(2) Your application dated 28.04.2025.

Sir,

As per the outcomes of the personal hearing held on dated 10.06.2025 in the O/o the Deputy Director of Mines, Jajpur Circle, Jajpur considering your application under reference, based on the Assessment Report submitted by the Odisha Space Application Centre (ORSAC), Bhubaneswar, Environmental Clearances issued by SEIAA, Bhubaneswar and after scrutiny of the other supportive documents submitted by you, it is ascertained that, a quantity of **1143.068 Cu m** of sand has been extracted by you beyond the permissible limit of 3624 Cu m during the period from **November 2022. to April 2023.**

Hence, an amount of **Rs.8,21,490/- (Rupees Eight Lakh Twenty-One Thousand Four Hundred Ninety) only** as calculated below is hereby imposed on you towards penalty and other Govt. dues against the quantity **1143.068 Cu m** for extraction beyond the permissible limit, with a direction to deposit the same within 7 (seven) days of receipt of this letter.

Calculation Table

Sl No.	Item	Amount to be deposited (in Rs.)	Account / Head of Account
01	Royalty for 1143.068 Cum @ 35 /- per Cum	40008	0853-00-102-0217-02021 Under Odisha Minor Minerals Concession Rules
02	Addl. Charges for 1143.068 Cum @ 234/- per Cum	267478	
03	Penalty	500000	
Total =		Rs.8,07,486/-	
06	DMF @ 30% of Royalty	12003	Ac. No.35618440771, SBI, IFSC No.0012064 Beneficiary name; The Collector, Jajpur
07	EMF @ 5% of the Royalty	2001	Ac. No.06640100956287, IFSC Code, UCBA0000664, Branch UCO, Govt. Secretariate, Customer name: Odisha Env Management Trust (OMEF)
Total =		Rs.8,21,490/-	

TRUE COPY ATTESTED

*[Signature]*  
21.07.2024

DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR

Yours faithfully,

*[Signature]*  
Mining Officer (I/C), Jajpur

- \* -

Memo No. 3676, M.M, Jajpur, Date. 12-06-2025 /

Copy submitted to the Regional Officer, State Pollution Control Board, Kalinganagar, Jajpur for favour of kind information, with a request to realise the Environmental Compensation from the lessee against the over-extracted quantity i.e. 1143.068 Cum under intimation to this office.

*[Signature]*  
12/06/25

Mining Officer (I/C), Jajpur

Memo No. 3677, M.M, Jajpur, Date. 12-06-2025 /

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

*[Signature]*  
12/06/25

Mining Officer (I/C), Jajpur

Memo No. 3678, M.M, Jajpur, Date. 12-06-2025 /

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.

*[Signature]*  
12/06/25

Mining Officer (I/C), Jajpur

TRUE COPY ATTESTED

*[Signature]*  
21.07.25

DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR

- X -

ANNEXURE - 0/6 Series 451

To,

The Mining Officer,  
Jajpur District, Jajpur

*[Handwritten signature]*  
17/06/25

Sub: Deposit of Penalty imposed as per NGT.

*[Handwritten signature]*  
for 2/2

Ref: Your good office letter no. 3675/MM, Jajpur Dated-12/06/2025

Sir,

I am Ananda Chandra Mohanty, Lessee of Baitarani River Sand, Sanla-II, submitting the penalty vide challan no. 3A59F587CE of Rs. 807486/- towards Royalty, Additional Charges & Penalty, NEFT/RTGS receipt of Rs. 12003/- towards DMF and Rs. 2001/- towards EMF as per your good office letter no. 3675/MM, Jajpur Dated. 12/06/2025.

Yours Faithfully,

*[Handwritten signature: Manas Nayak]*

Manas Nayak

On behalf of Ananda Ch. Mohanty

Lessee of Baitarani River Sand, Sanla-II

TRUE COPY ATTESTED

*[Handwritten signature]*  
17/07/25

DEPUTY DIRECTOR OF MINES(IIC)  
JAJPUR CIRCLE, JAJPUR

1886

17-06-2025



**Government of Odisha  
Offline Challan Deposit Form  
Depositor's Copy**



Challan of Cash/Cheque/DD paid through STATE BANK OF INDIA at Cyber Treasury, Odisha, Bhubaneswar

1. Name of the Depositor : Ananda Chandra Mohanty  
 2. Mobile No. : 9837704600  
 3. Department Identification ID :  
 4. Challan Generation Date & Time : 17/06/2025 10:22:18 AM  
 5. Head of Account

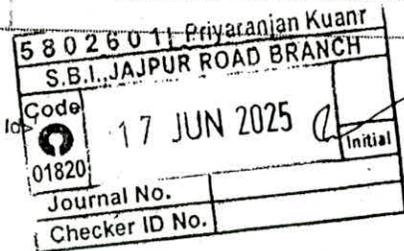
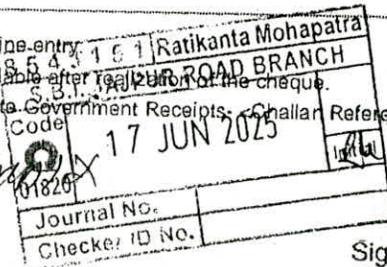
*Jr# 185608010*

Purpose	Head Of Account	Amount
Odisha Minor Mineral Concession Rules	0853-00-102-0217-02021	Rs. 807486/-
Total Amount		Rs. 807486/-

Total Amount (In words) - Eight Lakh Seven Thousand Four Hundred Eighty Six Only

6. Treasury Reference ID : 3A59F587CE  
 7. Bank Transaction Date & Time

- This challan is valid for 7 days from the date of online entry.
- In case of Cheque, bank transaction id will be available after 24 hours of the cheque.
- In case of Cheque/DD, it should be payable to State Government Receipts - Challan Reference to



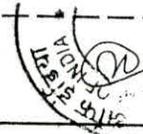
*Ananda Chandra Mohanty*

Signature of the Depositor

Signature of Bank Officer with S

**Customer Acknowledgement**

Date : 17/06/25  
 We acknowledge receipt of NEFT/RTGS instruction(s), Reference No. \_\_\_\_\_ With Date & Time  
 Branch : Sathpur Name and Signature of Bank Official \_\_\_\_\_ of Request.

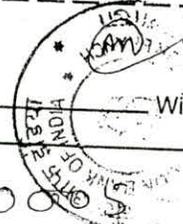


*Amnt 12003/-*

*UB INJ25168986060*

**Customer Acknowledgement**

Date : 17/06/25  
 We acknowledge receipt of NEFT/RTGS instruction(s), Reference No. \_\_\_\_\_ With Date & Time  
 Branch : Sathpur Name and Signature of Bank Official \_\_\_\_\_ of Request.



*Amnt 2001*

*UB INJ25168980005*

**TRUE COPY ATTESTED**

*[Signature]*  
21.07.2025

DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR

Tel : 06726-221153

E mail : [rospcb.kalinganagar@ospcboard.org](mailto:rospcb.kalinganagar@ospcboard.org)

Website : [www.ospcboard.org](http://www.ospcboard.org)



**REGIONAL OFFICE KALINGANAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur  
DIST- JAJPUR-755019, ODISHA, INDIA

No. 2130 / LEGAL / 111

Date. 18-06-2025  
By Hand/E-mail/Post

To,

Sri Ananda Chandra Mohanty, Project Proponent,  
M/s Sanla-II Baitarani River Sand Quarry  
At-Madhapur, PO-Rudhia, P.S.-Panikoile,  
Dist-Jajpur, Odisha,

Sub: M.A No 37 of 2024 (Arising out of O.A No 43/2023/EZ) Filled by Pradeep Kumar Dhal & M.A no 34 of 2024 (Arising out of O.A No 47/2023/EZ), filled by Rabindra Ghadei Vrs State of Odisha & Others-Regarding.

Ref: i. Order Dated 01.05.2025 of the Hon'ble NGT/EZ, Kolkata.  
ii. Letter received from office of The Deputy Director of Mines, Jajpur Circle Jajpur Vide letter no 3675/MM, Jajpur Dated 12.06.2025

Sir,

In inviting a reference to the above subject, I am to inform you that as per the direction of Hon'ble NGT dtd. 01.05.2025 in OA No. 43/2023/EZ & OA No 47/2023/EZ, this Board has been directed to calculate the environmental compensation and take steps for recovery of the said amount.

In compliance to the above said direction of the Hon'ble NGT, the environmental compensation has been calculated on the basis of CPCB guideline is of Rs.1023704.00/- (Rupees Ten Lakhs Twenty Three Thousand Seven hundred Four only). (Copy of the calculation sheet and order dated 01.05.2025 attached for your reference).

In view of the above you are directed to show cause within 10 days why the environmental compensation calculated by the Board shall not be deposited by you in the form of bank draft to be drawn in favour of **The Member Secretary, State Pollution Control Board, Odisha payable at Bhubaneswar**. In case you have failed to submit any response within the stipulated time, appropriate action as deemed fit shall be initiated against you without further notice.

Encl: As above

Yours faithfully,

*M.M. Schas*  
18/06/25

Regional Officer

TRUE COPY ATTESTED

*S. Nayak*  
21.07.2025  
DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR

1954  
21-06-2025

153  
*S. Nayak*  
21.06.25  
M.O.  
*S. Nayak*  
25/06/25  
Submit as  
to file

Memo No. 2131 Dt 18-06-2025

Copy along with detailed environmental compensation assessment report forwarded to the Member Secretary, State Pollution Control Board, Odisha Bhubaneswar for kind information and necessary action in pursuant to the direction of Hon'ble NGT dtd. 01.05.2025 in OA No. 43/2023/EZ & O.A No 47/2023/EZ for onward compliance to hon'ble NGT. Further communication shall be made on receipt of environmental compensation from the violator.

Encl: As above

M.M. Saha  
18/06/25  
Regional Officer

Memo No. 2132 Dt 18-06-2025

Copy along with detail environmental compensation assessment report forwarded to the Sr. Law Officer, L-II, for kind information and necessary action in pursuant to the direction of Hon'ble NGT dtd. 01.05.2025 in OA No. 43/2023/EZ & O.A No 47/2023/EZ for onward compliance to hon'ble NGT. Further communication shall be made on receipt of environmental compensation from the violator.

Encl: As above

M.M. Saha  
18/06/25  
Regional Officer

Memo No. 2133 Dt 18-06-2025

Copy along forwarded to the Deputy Director(mines) Minor Mineral, Jajpur Circle, jajpur for kind information and necessary action in pursuant to the direction of Hon'ble NGT dtd. 01.05.2025 in OA No. 43/2023/EZ & O.A No 47/2023/EZ for onward compliance to hon'ble NGT.

Encl: As above

M.M. Saha  
18/06/25  
Regional Officer

**TRUE COPY ATTESTED**

*S. Nayak*  
21.07.2025  
DEPUTY DIRECTOR OF MINES(IIC)  
JAJPUR CIRCLE, JAJPUR

**REPORT ON CALCULATION OF ENVIRONMENTAL COMPENSATION BY  
HON'BLE NGT VIDE M.A NO 37 OF 2024 (ARISING OUT O.A NO 43/2023/EZ)  
FILED BY PRADEEP KUMAR DHAL & M.A NO 34 OF 2024 (ARISING OUT OF O.A  
NO 47/2023/EZ0 FILED BY RABINDRA GHADDEI-VRS STATE OF ODISHA &  
OTHERS ON BAITARANI RIVER SAND QUARRY, SANLA-II**

Letter was received from Office of the Deputy Director of Mines, Jajpur Circle Jajpur regarding excess extraction of sand from Baitarani River Sand Quarry, Sanla-II and it was reported that based on the assessment report submitted by the Odisha Space Application Center(ORSAC), Bhubaneswar, Environmental Clearance issued by SEIAA, Bhubaneswar & other documents submitted by the lessee, a quantity of 1143.068 Cu m of sand has been extracted by the lessee beyond the permissible limit of 3624 Cu M during the period from November 2022 to April 2023. An amount of Rs 8,21,490/- (Rupees Eight Lakh Twenty-One Thousand Four Hundred Ninety) only as calculated is imposed towards penalty and others Govt dues against the quantity 1143.68 Cu M for extraction beyond the permissible limit.

**Consent Status of the unit: -**

Consent to operate has been granted to M/s Sanla-II Baitarani River Sand Quarry for mining of sand 8365 Cum/Annum which is valid up to 31.03.2026.

**Environmental Clearance Status:**

- i. Environmental Clearance Obtained vide SEIAA order No 3260/SEIAA Dtd 07.10.2021 and later transferred by order no. 3633/SEIAA, dt.18.12.2021 for production limited to 15200 cum/annum
- ii. Amemndment EC was obtained by the unit for extractin of sand of quantity 3625 cum/Annum vide SEIAA letter no SIA/OR/MIN/294456/2022 Dtd 09.01.202, Further amemndment EC was obtained by the unit for extractin of sand of quantity 8365 cum/Annum for the rest of the lease period i.e 3<sup>rd</sup> year, 4<sup>th</sup> year & 5<sup>th</sup> Year vide SEIAA letter no SIA/OR/MIN/306734/2023 Dtd 28.02.2024

**ASSESSMENT OF ENVIRONMENTAL COMPENSATION**

- The committee has finalized the Environmental Compensation based on the methodologies formulated by the above-mentioned committee constituted in the

matter of Hon'ble NGT OA No. 360 of 2015.

**TRUE COPY ATTESTED**

*[Handwritten Signature]*  
21.07.2024

**DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR**

- X -

- The environmental compensations shall be calculated based on the following formula;
- As per recommendation of the committee constituted in the matter of Hon'ble NGT OA No. 360 of 2015 on dt.30.01.2020, since the risk categorisation is unavailable, following Risk Factor and Discount Rates may be considered:

Severity	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.0
Discount Rate	8%	7%	6%	5%

- NB:- In the present case Risk Factor is considered as 1.0.

**Violation with respect to Quantity / Production:** As per letter received from Dy Director mines.

**EC Calculation:**

<u>Approach#2</u>	<u>Quantity</u>	<u>Unit</u>	<u>Remarks</u>
Total Volume of mined out material (Y)	4767	Cum	
Total Permitted Quantity in Environmental Clearance (X)	3624	Cum	
Excess Extraction (Z=Y-X)	1143	Cum	
Market Value of Sand Material (River Sand)	269	Rs/Cum	
Market Value of Illegally Mined Material (D = Z x Market Value)	307467	Rs.	
Risk Factor (RF)	1.00	--	Severe
Annual Value of Foregone Ecological Values (D*RF)	307467		
Present Value (PV) of Foregone Ecological Values (@ 5% discount rate (r) and over 5 years)	0.05		
1st Year	292826		

TRUE COPY ATTESTED

*Hayel*  
21.07.20  
DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

- X -

2nd Year	278882		
3rd Year	265602		
4th Year	252954		
5th Year	240908		
Total	1331171		
NPV = PV - D (Environmental Compensation)	1023704	Rs.	

**Conclusion:**

The sand bed unit may be imposed environmental compensation as calculated Rs.1023704.00/- (Rupees Ten Lakhs Twenty Three Thousand Seven hundred Four only). Hence Environmental Compensation may be recovered from the Lessee of M/s. Sanla-II Baitarani River sand Quarry.

M.M. Schoo  
18/06/25  
Regional Officer  
SPCB, Kalinganagar

**TRUE COPY ATTESTED**

*[Signature]*  
21.07.25  
DEPUTY DIRECTOR OF MINES(IIC)  
JAJPUR CIRCLE, JAJPUR

-X- -

ANNEXURE - Q/6

E-mail: rospcb.kalinganagar@ospcbboard.org  
Website: www.ospcbboard.org  
Tel No.: 06726 221153

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REGIONAL OFFICE, KALINGA NAGAR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
At: Dhabalagiri (In Front of OMC Guest House) PO: Ferro Chrome Project,  
Dist: Jajpur-755020, Odisha, India

*[Handwritten signature]*  
25/06

No. 2202 /Legal/111

Date. 24-06-2025

(By E-Mail)

To

The Member Secretary  
State Pollution Control Board, Odisha  
Bhubaneswar

Sub: - Forwarding the demand draft of Rs.1023704/- towards environmental compensation as per O.A No.43/2023/EZ & O.A No.47/2023/EZ received from Sri Ananda Chandra Mohanty, Lessee of M/s Sanla-II Baitarani River Sand Quarry-reg.

- Ref.: - (i) This office letter no. 2130/Legal/111 dtd.18.06.2025  
(ii) Order dtd.01.05.2025 of the Hon'ble NGT/EZ, Kolkata.  
(iii) Letter received from the office of Deputy Director of Mines, Jajpur vide letter no.3675/MM dtd.12.06.2025.

Sir,

With reference to the subject cited above, I am forwarding herewith the demand draft amounting Rs.1023704.00 (Ten lakhs twenty-three thousand seven hundred & four only) issued from State Bank of India, Jajpur Road Branch vide DD No.815902 dtd.23.06.2025 in favour of "The Member Secretary, State Pollution Control Board, Odisha" payable at Bhubaneswar received from Sri Ananda Chandra Mohanty, lessee of M/s Sanla-II Baitarani River Sand Quarry, At-Madhupur, Po-Rudhia, PS-Panikoili, Dist-Jajpur as per M.A No.37 of 2024 (Arising out of O.A No.43/2023/EZ) filled by Pradeep Kumar Dhal and M.A No.34 of 2024 (Arising out of O.A No.47/2023/EZ) filled by Rabindra Ghadei vs State of Odisha and others.

This is for your kind information and necessary action.

Encl.-As above

**TRUE COPY ATTESTED**

Yours faithfully

*M. M. Sahoo*  
24/06/25

Regional Officer

*[Handwritten signature]*  
21.07.2025  
DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

2015  
25-06-25

Memo No. 2203 Dt. 24-06-2025

Copy forwarded to the Senior Law Officer, State Pollution Control Board, Bhubaneswar for kind information & necessary action.

*M. M. Sahoo*  
*24/06/25*

**Regional Officer**

Memo No. 2204 Dt. 24-06-2025

Copy forwarded to the Senior Administrative Officer, State Pollution Control Board, Bhubaneswar for kind information & necessary action.

*M. M. Sahoo*  
*24/06/25*

**Regional Officer**

Memo No. 2205 Dt. 24-06-2025

Copy forwarded to the Deputy Director Mines (Minor Minerals), Jajpur Circle, Jajpur for kind information & necessary action.

*M. M. Sahoo*  
*24/06/25*

**Regional Officer**

**TRUE COPY ATTESTED**

*H. Nayak*  
*21.07.2024*

**DEPUTY DIRECTOR OF MINES(I/C)**  
**JAJPUR CIRCLE, JAJPUR**

भारतीय स्टेट बैंक  
State Bank of India  
Issuing Branch: JAJPUR ROAD  
कोड क्र / CODE No: 01820  
Tel No.

A/C Payee

मांगद्राफ्ट  
DEMAND DRAFT

Key: ROHCIY  
Sr. No: 171260

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मांगे जानेपर THE MEMBER SECRETARY STATE POLLUTION CONTROL BOARD ODISHA\*\*\*

या उनके आदेश पर

ON DEMAND PAY

OR ORDER

रुपये RUPEES Ten Lakh Twenty Three Thousand Seven Hundred and Four Only

अदा करें ₹ 1023704.00

IOI 000544815902 Key: ROHCIY Sr. No: 171260  
Name of Applicant ANANDA MOHANTY

AMOUNT BELOW 1023705(0/7)

मूल्य प्राप्त / VALUE RECEIVED

*Priyanshu Kumar*  
K13891

*AM*

भारतीय स्टेट बैंक

STATE BANK OF INDIA

अदाकर्ता शाखा / DRAWEE BRANCH: BHUBANESWAR MAIN BRANCH

कोड क्र / CODE No: 00041

प्राधिकृत हस्ताक्षरकर्ता  
AUTHORISED SIGNATORY

शाखा प्रबंधक  
BRANCH MANAGER

कम्प्यूटर द्वारा मुद्रित होने पर ही वैध  
VALID ONLY IF COMPUTER PRINTED

केवल 3 महीने के लिए वैध  
VALID FOR 3 MONTHS ONLY

₹ 1,50,000/- एवं अधिक के लिखत दो अधिकारियों द्वारा लिखित होना आवश्यक है।  
INSTRUMENTS FOR ₹ 1,50,000/- & ABOVE ARE NOT VALID UNLESS SIGNED BY TWO OFFICERS

⑈ 8 1 5 9 0 2 ⑈ 0 0 0 0 0 2 0 0 0 ⑈ 0 0 0 5 4 4 ⑈ 1 6

TRUE COPY ATTESTED

*Handwritten signature*  
21.07.21

DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

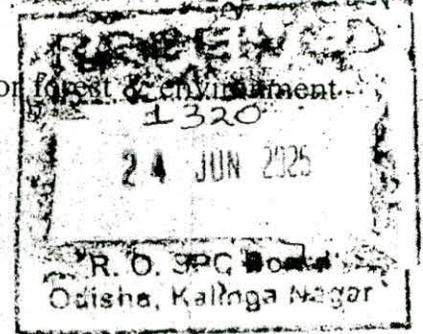
To

The Regional Officer  
SPC Board, Odisha, Kalinganagar  
Jajpur

forwarded to  
JA  
M  
24/06/25

**Sub:** Submission of Demand Draft amounting Rs.1023704.00 for forest & environment compensation against O.A No.43/2023/EZ.

**Ref.:** Your office letter no. 2130/Legal/111 dtd.18.06.2025



Respected Sir

I am Sri Ananda Chandra Mohanty, lessee of M/s Sanla-II Baitarani River Sand Quarry, At-Madhupur, Po-Rudhia, PS-Panikoili, Dist-Jajpur hereby depositing a demand draft amounting Rs.1023704.00 (Ten lakhs twenty-three thousand seven hundred & four only) issued from State Bank of India, Jajpur Road Branch vide DD No.815902 dtd.23.06.2025 in favour of "The Member Secretary, State Pollution Control Board, Odisha" payable at Bhubaneswar against your office letter no.2130/Legal/111 dtd.18.06.2025 arising out of M.A No.37 of 2024 (Arising out of O.A No.43/2023/EZ) filled by Pradeep Kumar Dhal and M.A No.34 of 2024 (Arising out of O.A No.47/2023/EZ) filled by Rabindra Ghadei vs State of Odisha and others.

Therefore, I request you kindly accept the above said Demand Draft bearing DD No.815902 dtd.23.06.2025 for kind information & necessary action.

Yours Faithfully

Ananda Chandra Mohanty

Place : Jajpur Road

Date. 24.06.2025

Sri Ananda Chandra Mohanty

M/s Sanla-II Baitarani River Sand Quarry

At-Madhupur, Po-Rudhia, PS-Panikoili, Dist-Jajpur

**TRUE COPY ATTESTED**

*[Signature]*  
21.07.2025

DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR